

**NATIONAL COMPANY LAW TRIBUNAL**  
**COURT ROOM NO. 1,**  
**MUMBAI BENCH**

**Item No. 21**

**C.P. (IB)/192(MB)2024**

CORAM:

**SH. PRABHAT KUMAR**        **JUSTICE VIRENDRASINGH BISHT (Retd.)**  
**HON'BLE MEMBER (TECHNICAL)**    **HON'BLE MEMBER (JUDICIAL)**

ORDER SHEET OF THE HEARING ON **24.06.2024**

NAME OF THE PARTIES:    **UNITY SMALL FINANCE BANK LIMITED**  
   **V/s SYSKA LED LIGHTS PRIVATE**  
   **LIMITED**

Section 7 of the Insolvency and Bankruptcy Code, 2016

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**ORDER**

**C.P. (IB)/192(MB)2024**

- 1) Ms. Naveli Reshamwalla, Ld. Counsel for the Financial Creditor and Mr. Bhanu Chopra, Ld. Counsel for the Corporate Debtor are present.
- 2) Ld. Counsel for the Financial Creditor submits that they have received proposal for One Time Settlement which is under consideration; thus, seeks some time to proceed further in the matter. Time is allowed.
- 3) Stand over to 18.07.2024, for further consideration and hearing.

Sd/-

Sd/-

**PRABHAT KUMAR**  
**MEMBER (TECHNICAL)**

**JUSTICE VIRENDRASINGH BISHT**  
**MEMBER (JUDICIAL)**

Vedant Kedare